

Central Administrative Tribunal
Principal Bench, New Delhi.

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O.A.No.2573/93

New Delhi this the 12th Day of December, 1994.

Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Shri Uday Singh,
S/o late Sh. Prabhati Lal,
R/o 31/7, Pushp Vihar,
Sector-I, New Delhi.

(through Sh. O.P. Khokha, advocate)

versus

1. Union of India,
through the Director General (Works)
Ministry of Urban Development,
C.P.W.D.,
Nirman Bhawan,
New Delhi-11.
2. The Chief Engineer(NDZ-II),
Central P.W.D.,
Nirman Bhawan,
New Delhi-11.
3. The Deputy Director of Estates,
(Type II),
Directorate of Estates,
Nirman Bhawan,
New Delhi-11.

Respondents

(through Sh. V.S.R. Krishna, advocate)

ORDER (ORAL)

delivered by Hon'ble Mr. B.N.Dhondival, Member(A)

This application has been filed by Sh. Uday Singh son of late Sh. Prabhati Lal who was working as Lift Operator in the office of the Executive Engineer, C.P.W.D., Electrical Division No.IV, New Delhi and who retired on 26.12.1990. It is stated that Sh. Prabhati Lal left behind his family consisting of five sons and one daughter. His wife had already died in the year 1979. Out of five brothers, three brothers are married and are maintaining separate families while the applicant is the youngest one and not employed. A representation was submitted to the Chief Engineer, C.P.W.D. by the applicant on 17.8.1993.,

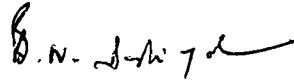
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I have heard the learned counsel for the parties. The respondents are directed to examine the above representation and give their decision within a period of 45 days. Till then the applicant shall not be dispossessed from the quarter under his occupation.

No costs.


(B.N. Dhoundiyal)

Member (A)

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